

ITEM NO.11

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1588/2026

[Arising out of impugned final judgment and order dated 14-08-2025 in CRA No. 1222/1987 passed by the High Court of Judicature at Allahabad]

LEELA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 17115/2026 - CONDONATION OF DELAY IN FILING

IA No. 17117/2026 - EXEMPTION FROM FILING O.T.

Date : 28-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For Petitioner(s) :

Mr. Satish Pandey, AOR

Mr. Manmohan Sharma, Adv.

Dr. Sandeep Singh, Adv.

Ms. Jay Jaimini Pandey, Adv.

Mr. Dwaipayan Chatterjee, Adv.

Mr. Meghraj Singh, Adv.

For Respondent(s) :

Mr. Shashank Shekhar Singh, AOR

Mr. Abhinav Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. Leave granted.
3. Let records of the Trial Court be summoned. On receipt of the same, digitized copy of the records be supplied to the

learned counsel appearing for the parties, at their request.

4. List the appeal for hearing on its due course.

(NISHA KHULBEY)
COURT MASTER(SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER(NSH)